

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1286
(TO BE ANSWERED ON THE 13th March 2023)

POINT OF CALL STATUS

1286. DR. V. SIVADASAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the criteria for awarding point of call status of airlines to airports;
- (b) the formal process for allocating the point of call status to airports;
- (c) the list of airports with point of call status to international airlines in the country; and
- (d) the benefits to the airport by being awarded the point of call status?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) and (b) Grant of point of call to the designated carriers of foreign countries are done through bilateral agreements on air services signed between India and foreign countries from time to time. The grant of point of call to the designated carriers of foreign countries depends on benefits to the Indian aviation sector, presence of Indian diaspora in that country, future plans of Indian carriers, elements of reciprocity, balance of benefits and other relevant factors between two countries.

(c) List of points of call in India vary for different countries. A complete country-wise list is available on the Ministry of Civil Aviation website at <https://www.civilaviation.gov.in/en/agreements> .

(d) Any designated carrier of a foreign country can operate scheduled services to/from a point (airport) in India if it is designated as a point of call in the bilateral agreements on air services. In case such designated carrier chooses to operate from such airport, the airport benefits from the various charges levied by the airport on the carrier viz. landing charges, parking and housing charges etc.
